

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

CONTEMPT PETITION NO: (N) 26/95 IN O.A. 600/94

THURSDAY the 11th day of JANUARY 1996

CORAM: HON'BLE SHRI B.S.HEGDE MEMBER(J)

HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Dr. Madhu Kherdey .. Applicant
(In person) -versus-

1. Smt. T.K.Aryaveer
Post Master General,
Vadodara(Guj)Region,
Vadodara.
2. Shri S.C.Mahalik,
Secretary,
Dept. of Posts,
Dak Bhavan,
New Delhi. .. Respondents
(By Advocate Shri R.S.Sundaram)

O R D E R

(Per B.S.Hegde, Member(J))

The Tribunal vide its order dt. 10-3-95 directed the respondents not to recover an amount of Rs.916.65 ~~being~~ from DCRG and directed the department to refund the same to the applicant within one month of the date of that order. Applicant states that he has not received the same.

2. Though the respondents counsel states that they directed the Vadodara Post Master General to make payment to the applicant, applicant states that he has not received the same. In the circumstance, respondents are directed to send the money by M.O. to the applicant within 15 days from today. C.P. is discharged.

M.R.Kolhatkar
(M.R.KULHATKAR)
Member(A)

B.S.Hegde
(B.S.HEGDE)
Member(J)